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SHRI C. SUBRAMANIAM . These, are all cases where even letters of intent have not been issued. Only when the cases are cleared by the Licensing Committee they go to the M.R.T.P. Commission.

SHRI KALYAN ROY: Would the Minister kindly tell us what is the secret of Bombay because 80 per cent of the licences are being issued to Bombay? Not only that but the headquarters of 90 per ceat of the public financial institutions are concentrated in Bombay. Recently the Insurance headquarters have also been shifted to Bombay. Would the Minister give a categorical assurance to this House that till the backward areas are properly developed no further litence will be issued to the State of Maharashtra, particularly to Bombay'.'

SHRI C. SUBRAMANIAM: I Jo not think during Question Hour I can answer a question relating to policy.

SHRI KALYAN ROY: Sir. put a specific question whether the Minister would give a categorical assurance to the House that no further licence would be issued to Bombay.

MR. CHAIRMAN; No. no. Let him say yes or no.

NON CO-OPERATION MOVEMENL ANOHR,\ PRADESH

-355. SHRI K. C. PANDA:
SHRI DAHYABHAI V.
PATEL: t SHRI M. K. MOHTA:
SHRI LOKANATH MISRA:
SHRI SLTNDAR MANI PATEL:

Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether it is a fact that Separatist Convention of \(\frac{\text{ndhra}}{\text{ndhra}} \) Congressmen which concluded its deliberations at Triupathi on the 1st lanuary, 1973 issued a call to legislators, NGOs, students and others to support separate Andhra State movement to paralyse the State Administration;
- (b) if so, whether Government have studied the implications of the call given by responsible publicmen; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHR! K. C. PANT): fa) Attention of the Government has been drawn to reports about the Tirupathi meeting.

(b) and Ic) Efforts are under way to restore conditions of normalcy and peace in Andhra Pradesh. The Government attitude on this matter has already been spettl out in the course of the discussions in the House on the President's Address and the Andhra Proclamation.

SHRI DAHYABHAI V. PATEL: In view of the fact that the efforts of Government seem to have failed completely either to restore order or to restore confidence in the people will the Government reconsider its policy and call a meeting of the representatives of the people and evolve a solution that is satisfactory and acceptable to the people there?

SHRI K. C. PANT: Fortunately there is improvement in the law and order situa-tion and certain talks are going on even now between Central leaders and some leaders of Andhra Pradesh and these talks have been going on for some time a>nd they represent various shades of opinion oil lhis question, those who are in favour of integration, those who are in favour of separation and as the Prime Minister said those who are trying to bridge the gap between the two. So these talk's are even now going on.

SHRI DAHYA.BHAI V. PATEL; Does the Government listen to such matters only when there is violence and large scale destruction of properly'.' This happened in the case of Andhra Pradesh before; is this the policy of the Government once again'.'

SHRI K. C. PANT: Sir, perhaps this is not the time to go into the history of this particular dispute. As a matter of fact the Central Government have been in consultation with the State Government and leaders of Andhra and Telangana for quite some months now oh the question of application of regionalisation of services and other matters relating to safeguarding the service interests of the Telangana people within the context of an integrated Andhra Pradesh and many of those pro-

[†]The question was actually asked on the floor of the House by Shri Dahyabhai V. Patel.

blems had been sorted out with great goodwill. It is only the Supreme Court Judgment which suddenly sparked off a new agitation. It is not that attention had not been given to the problem before. In fact we had arrived at solutions, as I said, which, were acceptable all round. But a new situation was created suddenly and then the agitation followed.

SHRI M. K. MOHTA: The hon. Minister has said that efforts are being made to restore normalcy. May I ask him whether these include the holding of an opinion poll in the State or re-election of MPs on the question of bifurcation or otherwise of the State or holding by-elections to the State Assembly making this question a central issue of it? Does any of these form part of the efforts that the Government has in mind?

SHRI K. C. P \NT: The efforts that are ,oing on I have already spelt out in answer to the first question.

SHRI M. K. MOHTA: No, Sir. Do they form part of your efforts or not? Do your efforts include either holding an opinion poll or holding elections to Parliament or to the State Assembly on this question?

SHRI K. C. PANT: He has asked me what were the efforts under way and whether all these things are included. I have said positively* •what is going on. He can draw his own conclusions.

SHRI K. P. SUBRAMANIA MENON: Consequent to the convention of separatist Congressmen in Andhra, Congressmen who were disgruntled with the Government of India's decision, may I know whether the Government had let loose a reign of terror on the Andhra people including the raping of women by the CRP and other forces . . .

HON. MEMBERS; No. no. 1! is an exaggeration.

SHRI K. P. SUBR VMANIA MENON: It is no exaggeration. It is your own Congressmen who are saying it. What are you talking?

MR. CHAIRMAN': Now, you put your question.

SHRI K. P. SUBRAMANIA MENON: A large-scale violence on the people was let loose. Will the Government order an enquiry into the excesses committed by the forces of what is called law a>nd order in \ndhra Pradesh in the recent past?

SHRI K. C. PANT: Sir, I think even my hon. friend will admit that the violence that was seen in Andhra Pradesh in the last few weeks was very extraordinary...

SHRI K. P. SUBRAMANIA MENON: It is a reaction,

SHRI K. C. PANT: Whatever it is, the violence that was perpetrated was a fact and it was a reality. 1 do not think there is any getting round that. It is the duty of the State in such circumstances U> see that law and order is maintained. If there have been excesses and these ate brought to our notice certainly we will look into them, but any effort to make wide ard sweeping allegations against the CRP are not justified.

श्री ओ ३म प्रकाश त्यागी : अध्यक्ष जी, में सरकार से जानना चाहता हं कि उन मल्की रूल्स के प्रकाश में क्या यह सच है कि तेलंगाना और आन्ध्र, दोनों ही भागों की जनता, वहाँ की लगभग सभी पार्टियाँ इस बात को अनभव करती हैं कि दोनों के एक साथ रहने में वहां के नागरिकों में असमानता रहती है और वहां के विद्यार्थियों का भविष्य सरक्षित नहीं है और इसलिए इन दो भागों के अलग-अलग प्रांत बनने चाहिएं? तो इस तरह की बात करने में सरकार को कौनसी कठिनाई आ रही है ? इस वक्त आन्ध्र का अलग-अलग प्रांतों में विभाजन करने के सम्बन्ध में आपके सामने कौनसी अडचन पैदा हो रही है, जबकि आपने मेघालय, मणिपुर, विपरा, मीजोरम जैसे छोटे प्रान्त बना दिये हैं और इस तरह के प्रान्त बनाने से देश में कोई कप्रभाव नहीं पड़ा है। जब आन्ध्र की जनता चाहती है और प्रजातंत्र की मांग है, तो आप फिर बाइफरकेशन क्यों नहीं करते? इसकी करने में कौनमी अडचन आपके सामने हैं?

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श्री के० सी० परत: ग्रध्यक्ष जी, जैसा प्रधान मंत्री जी ने यहां पर कहा है कि ग्रभी कोई निर्णय सरकार ने नहीं लिया है, बातेचीत चल रही है ग्रौर बातचीत के दौरान में इस प्रश्न का कोई निश्चित उत्तर मैं क्या दे सकता हं।

SHRI DEBANANDA AMAT: Sir. it is this Government which bifurcated Punjab into Punjab and Haryana. It is this Government which carved out Himachal Pradesh as a State. It is this Government which has bifurcated other States like M.P. Hence it is the Government of the people, by the people and for the people. So what is the reason behind it that, when both the people of Telengana and Andhra itself are wanting it, they do not bifurcate it?

 $\begin{array}{cccc} MR. & CHAIRMAN & H_e & has & already \\ answered & the question. & Please sit down. \end{array}$

SHRI BABUBHAI M. CHINAI: May 1 know from the hon. Minister about the effect of the continued lawlessness in Vndhra Pradesh on the movdment of essential commodities to the State and also whether industrial production has been affected and, if so, to what extent?

SHRI K. C. PANT: Sir, it is very difficult for me to indicate the precise extent to which industrial production has been affected. But there is no doubt that Andhra Pradesh has suffered a lot due to the agitation that has gone on. Communications have been disrupted; there have been many deaths: there have been very many other cases of violent incidents. I need not go inio the figures, they are well known.

SHRI BABUBHAI M. CHINAI: What :ibout essential commodities' movement in A.ndhra Pradesh?

SHRI K. C. PANT: Well, as 1 said, '.here was disruption in communications as a result of which, at one stage, ihere. was difficulty with regard to coal movement; there was some difficulty with regard to the movement of foodgrains. And not only in \(\frac{\text{ndhra}}{\text{ndhra}} \) Pradesh, but the traffic between the north and the south going through Andhra Pradesh was also affected, all passenger and goods traffic. So, all these things have certainly hurt the economy of Andhra Pradesh. What is precisely the extent of the hurl, is yet to be assessed

SHRI YASHPAL KAPUR: Friends opposite have tried to show that the people of Andhra Pradesh have decided for the bifurcation of the State. May I know from the hon. Minister: what about the most poor people in the State who earn their daily wages and what is the condition of the farmers, especially of the tobacco growers after this violence? May I know whether they are all in favour of partition?

SHRI K. C. PANT: Well, Sir, it is not easy to find one's way through the claims and counter-claims that are these days put forward. But it is true about those who are in the lowest rung of the ladder and those who are earning their livelihood through efforts, that this question like the reconstitution of the boundaries of the States hardly affects their daily life.

SHRI BRAHMANANDA PANDA: May 1 know whether the main cause of the agitation was the grievances of certain classes of Government employees and whether some political elements have exploited it for their political ends?

AN. HON. MEMBER : Not some, there are many.

SHRI K. C. PANT: Grievances of the Government employees are one of the facts we have to live with and in this case, there may have been certain fears. But I do not know if one can attribute the entire agitation to the grievances of some employees. It is true that the employees are involved in the agitation; others are also involved in the agitation. And I hope that after this long period the NGOs, the Students and others will go back to work.

SHRI BHUPESH GUPTA: Is the hon. Minister aware that a large number of top officials in the IAS and the IPS actually took part, in and abetted the violen' activities, the separatist activities? May I know whether the Government has compiled a list of such officials and, if so, now that there is President's rule there, what action they are going to take against them and also whether they would be transferred from their present postings so that they may not carry on such activities. And they should take it up as part of the G ernment measures to normalise the sima tion.

SHRI K. C. PANT : Sir, Government expects all Government servants...

SHRI BHUPESH GUPTA: On a point of order. Sir. 'Expectation'—is that the answer? 1 did not ask him whether he expected. r know what the Government expects.

MR. CHA1RMXN: Let him complete the answer. \dots

SHRI BHUPESH GUPTA: There is a saying, morning shows the day. He started with 'expectation'; I did not start with it.

SHRI K. C.PANT: Sir, he has not even heard what I expect.

SHRI BHUPESH GUPTA : T expect a proper answer.

SHRI K. C. PANT: As I was saying the Government expect of the government servants to stay away from politics and. . .

SHRI BHUPESH GUPTA: Is it the answer to niv question 7

MR. CHA1RM \N : Let him complete the answer.

SHRI K. C. PANT: Wherever there are agitations of this kind, the Government both of the Centre and the State—now the government under the President's Rule—have some direct responsibility also. We expect all the Government servants to behave in a proper manner and not to get involved in this agitation and the State Administration is taking steps wherever it thinks necessary

SHRI BHUPESH GUPTA: On a point of order. Kindly listen. If after listening you rule it out! would not mind. At least it would be on record. Now it will be for you to judge whether my point of order is valid. The point simply is this. I asked whether the Government know that some top officials in the l.A.S. and l.P.S. cadre directly abated this separatist agitation and violence. It . admits of cither "Yes" o- ""No" or "T do not know". Tf the answer is in the affirmative, may I know what action the Government is going to take against the officials responsible? Kindly tell him to answer. Not that he docs not understand it. He is too intelligent some time.

MR. CHAIRMAN: Please sit down. Unless you sit down how can he answer?

SHRI K. C. P \NT: Some instances did come to noLice in the beginning, and afier the President's Rule, as far as I remember, some action was taken by way pf transfer of these officers from their post--to other posts by the Adviser and by the Governor. So these actions were ta>ken. When I did not refer to specific instances it was only because in the present stage when we are conducting discussions I do not want to say anything that will rub anybody in the wrong way.

MR. CHAIRMAN: Next question.

CORRUPTION CHMUJES VOMNST IHE CIOEF MINISTER OF HARYANA

356. SHRI N. G. GORAY:

DR. BHAI MAHAVIR:

SHRI DAHYABHAI V.

PA1EL: SHRI K. C.

PANDA: SHRI M. K. MOHTA:

SHRI JAGDISH PRASAD

MATHUR: SHRI O. P. TYAGI:

SHRI LOKANATH MISRA:

SHRI SUNDAR MANI PATEL:

SHRI BHAGWAT DAYAL:

Will the PRIME MINISTER be pleased to refer to the answer to Unstarrsd Oues-tion No. 1384 given in the Raiya Sabha on 7th December, /I972 and State:

Ca) whether it is a fact that Government have finally exonerated the Chief Minister of Haryana of all charges of corruption levelled against him; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) and (b) memoranda containing certain Two allegations of corruption, etc. against Shri Bansi Lai. Chief Minister of Haryana, were submitted fo tile President by S^ri Bhagwat Dayal Sharma, M.P. and certain Members of the Haryana Legislative Assembly in May 1969 and July 1969. After a careful examination, the allegations contained in those memoranda were found not to have been substantiated.

iThe question was actually asked on the floor of the House by Shri N. G. Goray